

**GOVERNMENT OF INDIA
RURAL DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:2995
ANSWERED ON:24.07.2009
NGOS FOR RURAL DEVELOPMENT PROJECTS
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Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) whether funds are being provided to Non Governmental Organizations (NGOs) for executing projects under rural development schemes;
- (b) if so, the details thereof;
- (c) whether the progress of work done by these NGOs have been monitored; and
- (d) if so, the findings thereof ?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI PRADEEP JAIN `ADITYA`)

(a)&(b): Yes sir. The Council for Advancement of People's Action and Rural Technology (CAPART) provides funds to Non Governmental Organizations (NGOs) for executing projects mainly under the following rural development related schemes:-

- (i) Public Cooperation (PC)
- (ii) Advancement of Rural Technology (ART)
- (iii) Organization of Beneficiaries (OB)
- (iv) Disability Action (DA)

After the creation of CAPART, it has supported 11,482 voluntary organizations till 15th July, 2009. In this regard 26,677 projects have been assisted, Rs. 1020 crores sanctioned and Rs. 743 crores disbursed. However, the details of NGOs assisted by CAPART during the year 2006-07, 2007-08, 2008-09 and the current year alongwith projects received, sanctioned and funds disbursed to them, State and UT wise are indicated in the Annexure.

(c)&(d): The progress of work done by the NGOs funded by CAPART is monitored through empanelled monitors at various stages of implementation of projects. Depending on the report of the monitor any of the following action is taken:-

- (i) If the report is satisfactory, the second installment is released if due.
- (ii) Closure of the project if the NGO completes the project as envisaged.
- (iii) If the progress is reported to be unsatisfactory the NGO is kept under Funding Restriction i.e. Further Assistance Stopped (FAS).
- (iv) If the fund is reported to be misutilized or diverted the NGO is placed under blacklist and the recovery proceeding is initiated as per rules of CAPART.

During the year 2006-07, 2007-08 and 2008-09, on the basis of evaluation either progress was not found satisfactory or there was a suspected violation of terms and conditions in some cases. Consequently, as per guidelines of CAPART further assistance has been stopped to four organizations till such time the issues are resolved. In addition to this, two organizations have been blacklisted and further action as per the guidelines of CAPART is in progress.